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MR DEPUTY-bPEAKER: The question is

"That leave be grunted to introduce a Bill further to amend the Hindu Succession Act, 1956

The motion was adopted

श्री जगन्ताच राव जोशी में विषेयक का पुरस्थापित करता हू।

14 40 hr-

REPRESINFATION OF THE PROPER (AMENDMENT)
BILL:

(Inscrtion of new section 7A)

श्री जगन्नाथ राव जोशी (शाजापुर) : म प्रस्ताव करता ह:

'कि लोक प्रतिनिधित्व प्रधिनियम, 1951 का और समोधन करन वाल विधेयक को पुर त्थापित करने की अनुसति दी जाए।'

MR. DIPUTY-SPLAKER The ques-

That leave be granted to introduce a Bill further to amend the Representation of the People Act 1951.

The motion was adopted

श्री जग-नाथ राव जोशी मैं विधेयक पुर स्थापित करता हू।

RESTORATION OF RELIGIOUS PLACES BILL'

श्री अगन्नाच राव जोशी (शाअ।पुर) मे प्रस्ताव करता हूं

''कि सर्वेश कश्जा किये गये धार्मिक

स्थानो को उनके वैध बाबेदारों को प्रत्यावितत करने का उपबन्ध करने बाल विषेयक को पुर स्थापित करने की शनुभति दी जाय।"

MR. DEPUTY-SPLAKER The question is

"That leave be granted to introduce a Bill to provide for restoration of religious places under illegal occupation to their legal Claimants."

The motion was negatived

MR DIPUTY SPEAKER This motion is negatived We pass on to the next item.

14 43 hrs.

CONSTITUTION (AMFNDMLNT)
BILL:

(Amendment of article 39)

SHRI BISHWANAIII JHUNJHUN-WALA (Chittorgarh) I beg to move for leave to introduce a Bill further to amend the Constitution of India

MR DLPUTY-SPEAKER The question is

That leave be granted to introduce a Bill further to amend the Constitution of India.

The motion was adopted.

SHRI BISHWANATH JHUNJHUN. WALA I introduce the Bill

¹ Published in Gazette of India Extraordinary, Part II, section 2, dated 28-5-71,